

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 107 of 2013 &
I.A. No. 179 of 2013**

Dated : 27th May, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

The Tata Power Co. Ltd.

....Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent (s)

Counsel for the Appellant (s):

Mr. Krishnan Venugopal, Sr. Adv.
Mr. Sakya Singha Chaudhury
Ms. Prerna Priyadarshni

Counsel for the Respondent(s):

Mr. Buddy Ranganadhan for R.1
Mr. Hasan Murtaza

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Hasan Murtaza takes notice on behalf of Respondent No.2. Notice to be issued to the other Respondents returnable on 31.05.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter for hearing the I.A. No. 179 of 2013 (Application for stay) on **31.05.2013**. In the meantime, it is open

to the Respondents to file the reply after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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